

MADHYA PRADESH STATE JUDICIAL ACADEMY, HIGH COURT OF M.P., JABALPUR
Schedule of the Second Refresher Course for Civil Judges Class - II of 2014 Batch

From 01.10.2018 to 06.10.2018

DATE & DAY	9.45 am to 10.00 am	10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.15 pm	SESSION – IV 2.00 pm to 3.15 pm	SESSION – V 3.30 pm to 4.30 pm	SESSION – VI 4.30 pm to 5.30 pm
01.10.2018 (Monday)	Inauguration of the Course – By Officers of the Academy	Feedback from participants, identifying problems and their need assessment – By Officers of the Academy	Expeditious disposal of interim applications in Civil matters and Speedy trial of cases. – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to adjournment under Order 17 CPC – By Shri Yashpal Singh, OSD, MPSJA	Discussion on Temporary Injunction and Breach thereof – By Shri Vidhan Maheshwari, Assistant Director, MPSJA	Suit by Indigent person with reference to Section 35 Court Fees Act. – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to Stamp Act, 1899 with amendment and special emphasis on procedure – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA
02.10.2018 (Tuesday)	Holiday on Account of Gandhi Jayanti						
03.10.2018 (Wednesday)	Presentation by the participants on - Amendment of Pleadings – By Moderated by the Officers of the Academy	Key Issues relating to Court Fees and Suits valuation – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Issues relating to death of party in Civil Suit – Effect and procedure thereafter – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	Key issues relating to Registration Act with special emphasis on Registration of decrees and Compromise Decree – By Sanjeev Kalgaonkar, Director, MPSJA	Discussion on Specific Performance of Contract with special Reference to recent amendments – By Shri Yashpal Singh, OSD, MPSJA	Issues relating to Declaratory Suits – By Shri Sudeep Ku. Shrivastava, Additional Director, MPSJA	
04.10.2018 (Thursday)	Presentation by the participants on - Withdrawal and Compromise – By Moderated by the Officers of the Academy	Interaction on problems faced in Execution Proceedings (Contd.) – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Interaction on problems faced in Execution Proceedings – By Shri Awdhesh Ku. Gupta, Faculty Senior, MPSJA	Discussion on Intestate devolution of property under Hindu Succession Act, 2005 – By Sanjeev Kalgaonkar, Director, MPSJA	Key issues relating to Succession of property of Hindu Women – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Key issues relating to Adjudgments under Section 309 CrPC and Expeditious Trial of Criminal Cases – By Shri Vidhan Maheshwari, Assistant Director, MPSJA	

DATE & DAY	SESSION – I 10.00 am to 10.30 am	SESSION – II 10.30 am to 11.45 am	SESSION – III 12.00 noon to 1.15 pm	SESSION – IV 2.00 pm to 3.15 pm	SESSION – V 3.30 pm to 4.30 pm	SESSION – VI 4.30 pm to 5.30 pm
05.10.2018 (Friday)	Presentation by the participants on - Recording of Statement under Section 164 CrPC. – By Moderated by the Officers of the Academy	Recording of evidence in civil cases with special reference to admission, proof and exhibition of documents – By Sanjeev Kalgaonkar, Director, MPSJA	Discussion on provisions relating to Arrest, remand and Bail – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Issues relating to "Speedy Trial" of NI Act cases – By Shri Vidhan Maheshwari, Assistant Director, MPSJA	Disposal of property under Sections 451, 452 & 457 CrPC and under M.P. Excise Act, M.P. Govansh Vadh Pratishedh Adhiniyam, NDPS Act, Arms Act, Indian Forest Act, Wild life Protection Act. – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	Issues relating to admissibility and proof of Electronic Evidence with special reference to Potographs, CCTV footage and CDR – By Shri Yashpal Singh, OSD, MPSJA
06.10.2018 (Saturday)	Presentation by the participants on - Cognizance in Private Complaint cases – By Moderated by the Officers of the Academy	Recording of Evidence in Criminal Cases – By Sanjeev Kalgaonkar, Director, MPSJA	Marshalling and Appreciation of Evidence – By Sanjeev Kalgaonkar, Director, MPSJA	Issues relating to Domestic Violence Act, 2005 – By Smt. Sangeeta Yadav, Faculty Junior, MPSJA	ADR Mechanism- Issues and Procedure & Role and Duties of a Referral Judge – By Shri Rajeev Ku. Karmahe, Registrar Cum-secretary, High Court Legal Service Authority, High Court of M.P.,	Discussion on Common Procedural Errors in Judicial Work and Sexual Harassment at workplace Regulations – By Shri P.N. Singh, Registrar (VL), High Court of M.P. followed by valedictory session – By Officers of the Academy

- Note:-**
- (1) The participants may ask any question but please do not interrupt the speaker midway the lecture.
 - (2) The Time Table is subject to change as per exigencies.
 - (3) Use of Cell Phones in lecture room is strictly prohibited.

DIRECTOR